

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00653/2013**

**Dated Tuesday the 9<sup>th</sup> day of October Two Thousand Eighteen**

**PRESENT**

**HON'BLE MRS. JASMINE AHMED, Member (J)**

**&**

**HON'BLE MR. T. JACOB, Member (A)**

J.Aaroon,  
Retired Crew Controller,  
No/ 723, Indira Nagar,  
Keel Perumbakkam,  
Villupuram 605602. ....Applicant

By Advocate Mr. M.Chandran for M/s. Ratio Legis

Vs

1.Union of India rep by,  
General Manager,  
Southern Railway,  
Park Town, Chennai 600003.

2.The Divisional Railway Manager,  
Tiruchirapalli Division,  
Tiruchirapalli 620001. ....Respondents

By Advocate Mr. A. Abdul Ajees

**ORAL ORDER****(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))**

The applicant has filed this OA seeking the following reliefs :

"To call for the records related to the fixation of pay of applicant's fixation as well his junior Shri. U. Palanichamy's fixation of pay on his promotion to the post of Loco Running Supervisor and to step up the pay of the applicant on par with his junior with effect from 01.01.2006 with all the consequential benefits including pensionary benefits and to pass such other further order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that he wants to withdraw this OA with liberty to the applicant to file a fresh representation to the respondents. Necessary endorsement has been made in the OA records to this effect.

3. Accordingly, OA is dismissed having been withdrawn with liberty to the applicant as asked for by the learned counsel for the applicant. The respondents are directed to decide the fresh representation as per law and pass a reasoned and speaking order within a period of two weeks from the date of receipt of representation from the applicant.

**(T.Jacob)**  
**Member(A)**

**(Jasmine Ahmed)**  
**Member(J)**

**09.10.2018**

SKSI